

30/600

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

6

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 78/96
R.A/C.P No.
E.P/M.A No.

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SECTION OFFICER (Judl.)

CA. 78/96

MP No. (DA)
RA No. (DA)
CP No. (DA)

Sri Anup K. Des

APPLICANT(S)

VERSUS

W. P. Des

RESPONDENT(S)

Mr. G. P. Bhowmik Advocate for the applicant.
Mr. A. Verma

Mr. S. Ali, S.C.S.C. Advocate for the Respondents.

Office Notes

Court's Orders

24.5.96

Mr G.P. Bhowmik for the applicant.
Mr S. Ali, learned Sr. C.G.S.C., for the respondents.

Mr Bhowmik requests for taking up this O.A. unlisted on the ground of urgency. Heard him. The application is allowed to be taken up for consideration of admission today.

In this application the applicant has contested his transfer to Kolodyne-II G & D site under NEID-II Aizawl, vide transfer order No.2(2)/Sankosh-96/BBB dated 9.4.1996, Annexure-V. Issue notice on the respondents to show cause as to why this application should not be admitted and reliefs sought allowed. Returnable on 17.6.96.

List on 17.6.96 for show cause and consideration of admission.

Steps within today.

Heard Mr Bhowmik on the interim relief prayer. The respondents are directed not to implement the order dated 9.4.96 aforesaid in so far as it relates to the applicant till disposal of the show cause which is to be submitted by them as directed above.

Pendency of disposal of the show cause and consideration of admission shall not be a bar for the respondents

Application in the form and within time C. F. of Rs. 50/-

Generated vide FORM No. 346/09 Dated 22.5.96

R. Panda
24/5/96
Bone
22/5

5.6.96

Notice issued to the respondents No. 1, 2, 3, 4 vide No. 1111-1114 dt. 30.5.96

11-6-96

Notice deferred on respondents No. 3, 4.

Bone

24.5.96

to dispose of the representations of the applicant dated 12.10.1995 and dated 23.4.1996.

[Signature]
Member

nkm

[Handwritten signature]
26/5

17-6-96

None for the respondents. Mr. G.P. Bhowmick for the applicant. Show cause has not been submitted. List for show cause and consideration of admission on 28-6-96. Inform the counsel of the respondents.

[Signature]
Member

20/6/96

Notice duly served on Respdts No. 1. lm

[Handwritten signature]

20-6-96

28.6.96

Mr G.P. Bhowmick for the applicant. Mr S. Ali, Sr.C.G.S.C for the respondents.

Show cause has not been submitted. Mr Ali seeks for adjournment.

Adjournment to 25.7.96 for show cause and consideration of admission.

[Signature]
Member

Copy of order issued to the counsel of Respdts.

[Handwritten signature]

pg

1) Notice duly served on Respdts no. 1, 3 & 4.

25-7-96

Learned-counsel Mr. G.P. Bhowmick for the applicant. Learned Sr.C.G.S.C. Mr. S. Ali for the respondents. Mr. Ali prays for two weeks time for filing show cause.

List for consideration of Admission and disposal of show cause on 13-8-96.

[Signature]
Member

2) Show cause has not been filed.

27/6

lm

Show Cause has not been filed. *[Handwritten signature]*

12/8

13-8-96 None for the applicant. Sr.C.G.S.C. Mr.S.Ali for the respondents. Show cause has not been submitted.

Adjournd to 20-8-96 for consideration of Admission.

show cause has not submitted

19/8

Member

lm
M
13/8

20-8-96 Learned counsel Mr.A.Verma for the applicant. Learned Sr.C.G.S.C. Mr.S.Ali for the respondents. Show cause has not been submitted. Mr.S.Ali seeks for another short adjournment to submit show cause. Adjournd for Admission on 30-8-96.

Show cause has not been filed.

29/8

Member

lm
M
20/8

30.8.96 Mr S.Ali, Sr.C.G.S.C for the respondents. Learned counsel Mr A.Deb Roy prays for adjournment on behalf of Mr G.P. Showmick due to personal difficulty. Further Mr Ali also prays for time to submit show cause.

List for show cause and consideration of admission on 11.9.96.

Member

pg
M
30/8

16.9.96

Mr. G.P. Bhowmick for the applicant.
None for the respondents.

Show cause has not been submitted.

List for consideration of admission and further orders on 24.9.1996.

ba
Member

*Show cause has not been filed.
23/9*

trd

*trd
16/9*

24.9.96

Learned counsel Mr G.P. Bhowmick for the applicant. Learned Sr., C.G.S.C. Mr S. Ali for the respondents. Show cause has not been submitted. Mr Ali prays for sometime to file show cause.

List on 14.10.96 for consideration of admission.

ba
Member

*Show cause has not been filed.
4/10*

nkm

*nkm
24/9*

14.10.96

Mr S. Sarma for Mr G. Bhowmick, learned counsel for the applicant. Mr S. Ali, learned Sr. C.G.S.C. for the respondents. Show cause has not been submitted. I consider that the matter for admission cannot be kept pending indefinitely for want of show cause from the respondents. Perused the contents of the application and reliefs sought. The application is admitted. Issue notice on the respondents under Registered Post.

List for written statement and further orders on 27.11.96.

The respondents are directed not to implement the impugned order dated 9.4.1996 in so far as it relates to the applicant till disposal of this application. Liberty to the respondents to apply for modification, alteration or cancellation of the interim order.

14.10.96

Further pendency of this application shall not be a bar for the respondents to dispose of the representations dated 12.10.1995 and 23.4.1996 submitted to the applicant.

Comply order dated 14.10.96. M/STW

Member

nkm
M/15/10

17.10.96

Copy of order issued to the concerned parties.

27.11.96

None for the applicant.

Mr. S.Ali, Sr. C.G.S.C. for the respondents prays for time for submission of written statement.

List for written statement and further orders on 31.12.1996.

Member

By order duly served on 11.3.97. 10/8 statement has not been filed.

trd

16.4.97

None for the applicant. Mr S.Ali, Sr. C.G.S.C for the respondents.

Written statement has not been submitted. This is a transfer case, which requires urgent disposal. However, the case did not disappear ⁱⁿ ~~from~~ the cause list though fixed on 31.12.96.

not statement has not been filed.

List for hearing on 30.4.97. In the meantime the respondents may submit written statement, if they desire.

Member

pg
M/12/14

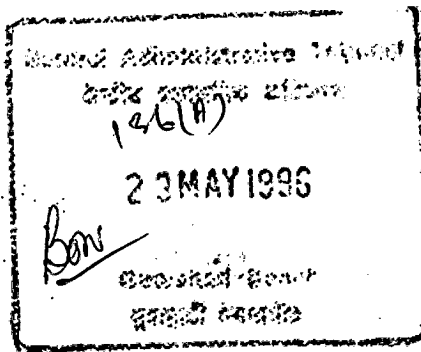
30-4-97

None for the applicant. Mr.S.Ali Sr.C.G.S.C. for the respondents. Application is dismissed for default. Interim order dated 14-10-96 stands vacated.

Member

lm

M/15



2
Friday
S. J. Phosomli
Advt. -
for the applicant
21-5-96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985

O.A. No. 78 OF 1996

Sri Arup Kumar As- Bas.

-Versus-

Union of India and others.

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Received copy
Filed by SC
22/5/96

Contd. 2.....

1. PARTICULARS OF APPLICANT

Sri Anup Kumar Das.

S/O Late Madhusudan Das

JE(C)/SISD-III C.W.C.

Alipurduar - 736121

Dist: Jalpaiguri, West Bengal.

2. PARTICULARS OF RESPONDENTS.

Union of India; Represented by; Anam 2/15

1. The Chairman,

Central Water Commission

Govt of India, Ministry of Water resources

Sew Bhawan Sector - I

R.K. Puram, New Delhi- 66

2. The Chief Engineer.

Central Water Commission.

Brahmaputra Barak Basin

"JAMIR MANSION" Nongshiliang, Nongthymmai

Shillong - 793014.

3. The Superintending Engineer.

Central Water Commission

Brahmaputra Barak Basin.

"JAMIR MANSION" Nongshiliang, Nongthymmai

Shillong - 793014.

4. The Assistant Executive Engineer.

Sankosh Investigation Sub-Dibn- III

Central Water Commission.

Alipurduar - 736121

Dist: Jalpaiguri, West Bengal.

3. PARTICULARS OF ORDER FOR WHICH APPLICATION IS MADE :-

- (i) Order No : 2(2)/Sankosh-96/BBB-946-55 dt. 9-4-96,
- (ii) Passed By : The superintending Engineer(C) C.W.C.
Brahmaputra & Barak Basin (Respondent No.4)
- (iii) Subject: Transferred to Kolodyne - II
G & D site under MEED - II Aizawa.

4. JURISDICTION OF THE TRIBUNAL :-

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Tribunal.

5. LIMITATION :-

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

6. FACTS OF THE CASE :-

6(i) That applicant is a citizen of India and working as a Junior Engineer in the Central Water Commission, posted at Alipurduar under the Respondent No.3 He is a member of other Backward Community.

6(ii) That the applicant is a permanent resident of Guriahati in coochbehar district in the State of West Bengal. He is married, having his wife and widow mother depending on him.

6(iii) That the applicant is a Licentiated Civil Engineer and was recruited in the Central Water Commission in the year 1986 as Junior Engineer vide appointment letter No. A-15017/14(5)/Estt III/86/Vol II/295863

dated 15-7-86 issued by the superintending Engineer C.W.C. Nabin Nagar, Janapath, Guwahati. The initial posting of the applicant was at Golaghat site of Dhansiri- Kopali Sub-Division, C.W.C. Nagaon, Assam where he Joined on 25-7-1986 and these after he was transfer to Dhansiri -Kopili Sub Divn. At A Nagaon office vide order no. C.W.C./GAU/PE-944/89/2813-23 dt. 9-7-89.

A copy of the transfer order dated 9-7-89 is filed hereto and marked as Annexure I.

6(iv) That the applicant thus worked both at Golaghat site and Nagaon for a continuous period of more than 8 years and in November 1994 he was transferred to Alipurduar, in the State of West Bengal, vide order No. 1/4(B)/94-NERO/3707-14 dt. 1-11-94 issued by the Executive Engineer, C.W.C. N.E. Region Shillong, At Alipurduar the applicant was posted in Sankosh Investigation Sub-Division No. III and placed under the Respondent No.4.

A copy of the transfer order dated 1-11-94 is filed hereto and marked as Annexure II

6(v) That the petitioner got married in the year 1991 but, unfortunately there was no issue from his wife till now, due to some acute Gynaecological probleme with her. Wife of the petitioner namely Smti Meera Das is under treatment of Mr. K.C.Mitra a renowned Gyaenocologist at Siliguri and petition being posted at Alipurduar, nearer to Siliguri, medical treatment of his wife is continuing smoothly. It is pertinent to mention that the nature of treatment undergoing by the wife of the applicant is a continuous process for which the co-operation of the applicant (both husband & wife) is required

required to generate fertility and progna~~nce~~ of the wife. It has been medically advised that treatment and observation of the spouse will be required for six-months to one-year more.

Copy of the relevant medical papers are filed hereto and marked as Annexure III Series.

6(vi) That under the aforesaid position it is very essential that the applicant and his wife should stay at the present place of posting for at least one year more enabling them to take medical treatment under Dr.K.C.Mitra F.R.C.O.G. at Siliguri. Any discontinuation/irregularity of the course of treatment being under taken by the applicant and his wife will frustrate the whole purpose and will heavily tell upon the health and mind of the applicant and his wife. This family ~~condition~~ condition of the applicant is with in the knowledge of the authority as the applicant by his letter dated 12-10-95 addressed to the Chief Engineer, C.W.C. Brahmaputra Barak Basin, shillong prayed for transfer from Alipurduar to Kooch-Bihar or any other convenient place in West Bengal for availing medical facility of his wife who was facing acute 'obsterical' Medical-problem and pregnancy problem.

A copy of the applicant's letter dated 12-10-95 is filed hereto and marked as Annexure IV.

6(vii) That inspite of the aforesaid position the respondent No.4 by issuing order under memo no. 2(2)/Sankosh-96/BBB 946-55 dated 9-4-96 transferred the applicant to Kolodyne-II G & D'

Contd. 6.....

site under M.E.L.D. II Aizawl, in the State of Mizoram
It is pertinent to mention that Kolodyne No. II G & D site
is about 300 Kms. away from Aizawl town which is a very remote
and difficult station and to reach there, there is no scheduled
conveyance for last sixty kms. The applicant received the
impugned transfer order on 17-4-96.

A copy of the impugned transfer order dated 9-4-96
is filed hereto and marked as Annexure V.

6(viii) That the applicant immediately on receipt of the
impugned transfer order made an appeal representation on
23-4-96 to the Chief Engineer C.W.C. Brahma Putra Barak Basih,
Shillong for retaining him at Alipurduar Sub-Division for
specialised Medical treatment of himself and his wife at
Siliguri, but, no consideration appears to have been given by the
authority as yet.

A copy of the appeal/representation dated 23-4-96 is
filed hereto and marked as Annexure Vi.

6(ix) That the applicant begs to state that the Sankosh
Investigation Project where the petitioner was working at
Alipurduar is a project of canal survey on river Tista to
river Sankosh. Initially, it was for 300 metres width which
although has been closed but now investigation of 1,000 metre
width is going on under another project. Moreover, the Sub-
divisional Office of Central Water Commission is at Alipurduar,
So the petitioner can be accommodated/retained at Alipurduar
or in any nearby locality where C.W.C. is functioning if, the
authority pleases, enabling the applicant and his wife to

to complete the course of the treatment under Dr. K.C.Mitra
F.R.C.O.G. at Siliguri.

6 (x). That the applicant begs to state that in case he is compelled to join at Kolodyne -II G & D site in Mizoram which is a very interior and difficult station where is hardly any primary health-Centre with in short distance, it will not be possible for the applicant to keep his wife there and to complete the course of treatment.

6(xi) That the applicant submits that his wife has been suffering both physically and mentally and in case her present course of treatment is abruptly stopped due to transfer of the applicant then their family life will be completely doomed and various complicity may arise.

6(xii) That the applicant is on earnleave and he was awaiting for consideration of his appeal/representation dated 23-4-96 and nothing having been done as yet the applicant approaches this Hon'ble Tribunal for Justice.

7. RELIEF SOUGHT :-

In view of the fact and circumstances stated above the applicant prays for the following reliefs :-

- a) The impugned transfer order under Memo No. 2(2)/San-kosh -96/BBB-946-55 dated 9-4-96 issued by the suptdy Engineer, C.W.C. Shillong be set-aside (Annexure - V)
- b) The respondents be directed to retain the applicant at Alipurduar C.W.C. or in any place nearer to Siliguri,

keeping in view of acute problem of medical treatment of his wife and of himself.

(c) Any other relief as the applicant may be entitled.

G R O U N D S

(A) For that impugned transfer order was not for departmental exigency and public interest.

✓(B) For that the applicant having served more than 8 years in the North Eastern Region his transfer again at that Region is against the established norms.

✓(C) For that wife of the petitioner has been suffering from acute obstetrical medical problem and pregnancy problem, for which both the applicant and his wife is under going a process of treatment at Siliguri which specialised treatment is not available at the place where the applicant has been transferred.

(D) For that the impugned transfer order will deprive the applicant and his wife to get adequate medical treatment and hence, the impugned transfer order is illegal, arbitrary Malafide and violative of Article 21 of the constitution of India.

(E) For that the impugned transfer order is bad in law as because instead transferred there are some other places also where the applicant could have been transferred viz, coochbehar

or any other convenient place under lower Brahmaputra Division Jalpaiguri, west Bengal and the applicant moved representations also to the authorities concerned to that effect but no consideration has been given from their end.

(F) For that the impugned transfer order is violative of the principles of Natural justice as it seems to be passed with an indictive attitude by the authorities towards the humble applicant.

(G) For that the impugned transfer order unless set aside it will cause irreparable loss and enormous hardship to the petitioner.

(H) For that the impugned order to transfer the petitioner to Aizawl is fishy and improper and violative of Article 14 & 16 of the Constitution of India.

8. ~~XXXXXXXXXX~~ INTERIM RELIEFS PRAYED FOR :-

Pending disposal of the application the impugned transfer order dated 9-4-96 (Annexure - V) may be stayed and the applicant may be allowed to continue at the present place of posting.

9. That the applicants state he has not filed any other application before any Court/Tribunal for the aforesaid relief.

10.

Contd. 10=.....

10. DETAILS OF THE REMEDIES EXHAUSTED:-

The Applicant submits that he has availed of all the remedies available to him under the relevant service rules before this application.

11.

PARTICULARS OF P.O.

Postal Order No. 809346109

Date: 22.05. 1996.

12.

An index with particulars of enclosures in annexed.

13.

Particulars of documents as per index.

VERIFICATION.

I, Sri Anup Kumar Das, Son of Late Madhusudan Das aged about 32 years, at present resident of Bang-Chatra road, shyama prasad colony, P.O. Guariahati, Dist. ~~xxxx~~ Jalpaiguri West Bengal, working as J.E. C.W.C., Alipurduar, do hereby verify that the contents of para 1 to 3, 6 to 9, 12 & 13 are true to my personal knowledge and para 4, 5, & 10 believe to be true as per legal advise that I have not suppressed any material facts.

I sign this 18th day of May 1996 at
Guwahati 1996.

Anup Kumar Das

Signature of the Applicant.

GRAM - "CHIKABIT"
GUMPHATI.

NO. C/PIC/GRU/CF-014/89/2813-23

PH. NO. 8707.

Government of India
Brahmaputra-Jarak Circle
Central Water Commission
Robin Hagar, Jangpach
Guwahati (Assam - 781 026)

Dated 19/7/1989.

OFFICER ORDER.

The transfer of the under noted official viz. Junior Engineers, born on group "C", is hereby ordered with immediate effect.

Sl. No.	Name	Where working at present.	Place of posting.	Remark.
<u>B/GHE I</u>				
1.	M.K. Kakoti, Jr. Engr.(C).	U.T.U.M. Sub-Divn., C.W.C., Siliguri (W.B.).	Colleague site of Dhanisiri-Kopili Sub-Division, C.W.C., Nagaon (Assam).	At his own interest.
2.	D.K. Mukherjee, Jr. Engr.(C).	Dhanisiri-Kopili Sub-Divn., C.W.C., Nagaon (Assam).	U.T.U.M. Sub-Divn., C.W.C., Siliguri (West Bengal).	Public interest.
3.	A.K. Das, Jr. Engr.(C).	Colleague site of Dhanisiri-Kopili Sub-Division, C.W.C., Nagaon (Assam).	Dhanisiri-Kopili Sub-Divn., C.W.C., Nagaon (Assam).	At his own interest.

Superintending Engineer

Copy to:-

- The Executive Engineer, Middle/Lower Brahmaputra Division, C.W.C., Guwahati/Jalpaiguri for information & necessary action, if any, please.
- The Assistant Executive Engineer, U.T.U.M. sub-division, C.W.C., Siliguri (West Bengal) for information & necessary action, please.
- The Assistant Engineer, Dhanisiri-Kopili Sub-Division, C.W.C., Nagaon (Assam) for information.
- Persons concerned. (See P.O. No. 2813-23)
- Concerned file (3 Nos.).

Attested
A.K. Verma
Secretary

Superintending Engineer

GRAM: "CENERO" SHILLONG

PHONE : 223495

Government of India
Central Water Commission
North Eastern Regional Office
"Jamir Mansion" Nongshilliang
Shillong-14.

NO.1/4(B)/94-NERO/3707-14

Dated 01 Nov.1994

Office Order

The following transfers within North Eastern Regional Organisation in the grade of Junior Engineers (C/M) are hereby ordered with immediate effect in public interest.

<u>S.No.</u>	<u>Name</u>	<u>Present posting</u>	<u>Future posting</u>
1.	S/Shri Anup Kumar Das	D(S)K Sub-Divn., Nagaon.	NEISD-III Alipurduar.
2.	Shri J.N.Arjun	UBSD-I, Dibrugarh	NERO, Shillong.

This issues with the approval of Chief Engineer,
NERO, CWC.

Sd/-
(P.M. SCOTT)
EXECUTIVE ENGINEER

Copy to:-

4. The Executive Engineer, MB Divn., CWC, Guwahati.
5. Concerned Officials.

NO.MBD/GU/ESTT-3/94/56 51-52 Dtd. 16-11-94

Copy to:-

1. The Assistant Executive Engineer, D(S)-Kopili Sub-Divn.,
CWC, Nagaon.
2. Shri A.K.Das, J.E.(C), D(S)-K Sub-Divn., CWC, Nagaon.

A/S 80
16/11/94
(A.S.P. SINHA)
EXECUTIVE ENGINEER

ar

Attested
A.K. Verma
Advocate

Dr. K. C. MITRA
MBBS, D.G.O., F.RCOG, F.I.C.S., F.I.C.O.G.

Sri Meera Das : 23yrs M: 4yrs Nulliparous

Desire a child.

Cycles - Regular

3
30 L

associated pain +

1 mf = 51295

WT = 51 kg

BP = 110/70

Breasts N/A

at 2nd mths firm N/A

Wet mount's Semen.

T.C. 99.37 x 10⁶

motility at 3rd hr. 60%

RBC - 2-5 / hpf

pus cell - 4-6 / hpf

ESR 35 mm

WNL - ve

RP Sugar - 105 mg/dL

Adx

of H.S.G.

of Pelvic U.S.G.

mbh

~~Adx~~
Adx N/A
Adx N/A

In Mr. A.K. Das

- ① Tac Dogynic 1 Cap twice daily
x once
- ② Tap Becelac 1 Cap a day x 2 days
- ③ E-Cod 1 Cap a day x 5 days

Kindly

For Mrs. Meera Das

- X
cycle
Most fertile
day
Day 14 to Day 19
- ① Tac Sephene = 10 tabs
one tab twice daily from Day 3 to
Day 7 of cycle
 - ② Tac Lyonal (01) = 7 tabs
one daily from Day 7 to Day 13
of cycle.
 - ③ Tac Meproal 2 tabs
one daily on day 26 &
day 27 of cycle Kindly

'X-RAY' REPORT

PHONE { 21999
20399

MITRA'S CLINIC & NURSING HOME

HAKIMPARA. SILIGURI

(X' RAY DEPARTMENT)

Date... 19/12/95

Name :- Smt. Meera Des.

Age:—

DR K. C. Misra FR-EDG

HSG

Address :-

Referral :-

Part Examined :-

uterus appeared normal in size and shape.
Both fallopian tubes are seen from
cornu upto fimbrial ends. Dilated left fallopian
tube
Peritoneal spillage is seen on right side.

Impression :-

Hydrosalpinx left side with
block at distal fimbrial end.

Radiologist

[Signature]

Attested
H. K. Sharma
Advocate

III

(15)

MEGHO-SCAN

MITRA'S CLINIC & NURSING HOME

HAKIMPARA, SILIGURI-734 401, PHONE : 21-999

Report of Ultra-Sound Scan

Date: 19.12.95.

URINARY BLADDER: Adequate distension was achieved. No intraluminal pathology. Normal wall thickness.

UTERUS : Uterus was anteverted and measured 63 x 24mm.
Myometrium was returning normal echos. No focal mass.
Mid-line echo appeared normal.
Lumen was empty. POD was clear.

OVARIES : Right ovary measured 37 x 15mm.
Left ovary measured 36 x 20mm.
Tiny cystic areas was found in the ovaries along the periphery

IMPRESSION: Uterus measured 63 x 24mm.
Both ovaries were slightly enlarged and showed tiny cystic areas along the periphery ---- ? PCO syndrome
Needs further evaluation.


DR. K.K. BHATTACHARYA.

Name: MRS. MBRA DAS. Age: 23yrs. F.

Address: COOCHBEHAR.

Refd by: Dr. K.C. MITRA. F.R.C.O.G.

*Attestd
Ashu Verma
Advocate*

To,

Annex-
16
The Chief Engineer,
Central Water Commission,
Brahmaputra Barak Basin,
Jamir Mansion, Nongshillong
Shillong -14.

(Through proper Channel)

Sub:- Request for transfer from Sankosh Investigation
Sub-Division.No.III, Alipurduar to Cooch-Bihar or
any other places under Lower Brahmaputra Division,
Jalpaiguri, West Bengal.

Sir,

I am to bring to your kind notice of the following
few lines for favour of your kind and sympathetic consideration.

That Sir, I had discharged my duties in Assam Zone
from July'86 to Nov'94. After that I have been transferred to
Alipurduar.

That Sir, my wife is facing acute obstetrical
medical problem and pregnancy problem. For which we are
now under treatment which will be prolonged and continued
as advised strictly by the doctor.

Keeping in view of my acute problem, you are highly
requested to transfer me at Coochbehar considering the medical
treatment facility or any other convenient places under
Lower Brahmaputra Division Jalpaiguri, West Bengal where
such type of medical facility can be available.

If my transfer is being considered, I am willing
to be transferred at my own cost.

With due respect,

Yours faithfully,

A.K. DAS
(A.K. DAS)
JE(C)/SIED-III
ALIPURDUAR.

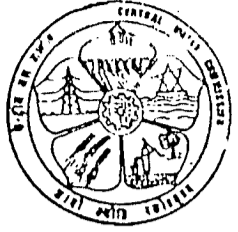
*Attended
Advocate*

GRAM "CENERO"



Annex - V
भारत सरकार
केन्द्रीय जल आयोग
ब्रह्मपुत्र एवं बारक बेसिन
"जमीर मन्शन" नांगशिलियांग, नौगंथमाई
शिल्लोंग - ७९३०१४
GOVERNMENT OF INDIA
CENTRAL WATER COMMISSION
BRAHMAPUTRA & BARAK BASIN
"JAMIR MANSION" NONGSHILIANG, NONGTHYMMAI
SHILLONG - 793014

PHONE : (0364) 226891
(0364) 223495
FAX : (0364) 226865



संख्या / No. 2(2)/Sankosh-96/BBB- 146-55

दिनांक Dated 09 FEB 1996

OFFICE ORDER

Consequent upon closure of Sankosh Investigation Division, Phuentsholing (Bhutan) w.e.f. 1.4.96 Vide CWC, New Delhi's Office Order No. A-11011/1/94-Coord/536 dt. 25.03.96, The following Jr. Engineers working under Sankosh Inv. Division, Phuentsholing/IB/D are hereby transferred to the places shown under the B & B Basin, CWC, Shillong as under, in public interest.

SL. No.	Name & designation of incumbents	Places where posted	Remarks
1.	Sh. Sukdev Singh, JE	NEISD-V, CWC, Shillong	
2.	Sh. S. A. Azad, JE	Phulbari Site W. Garo Hills Meghalaya.	Under NEID-I
3.	Sh. M. R. R. Nair, JE	NEID-III, Itanagar	For further reposting by the Ex. Engineer concerned.
4.	Sh. A. K. Verma, JE	- do -	
5.	Sh. K. Arumugam, JE	- do -	
6.	Sh. A. K. Das, JE	NEID-II, Aizawl	For reposting to Kolodnye-II G & D Site by Ex. Engr. concerned

Eu E. L.
Since 13/4/96-

This issues with the approval of Chief Engineer, B & B Basin, CWC, Shillong.

A Sekhar

(A . SEKCHAR)
SUPTDG. ENGINEER (C)

Armed
Ashok Verma
Advocate

Copy to :-

1. The Suptdg.Engineer, Central Inv.Circle, CWC, Gangtok (Sikkim).
2. The Suptdg.Engineer, Meghna Circle, CWC, Silchar.
3. The Suptdg.Engineer, NEIC, CWC, Shillong.
4. The Under Secretary, (Estt.VI Section), CWC, New Delhi.
5. The Ex.Engineers, NEID-I, Silchar/ NEID-II, Aizawl/ NEID-III, Itanagar, Sh.U.K.Sen, JE, who is under order of transfer to L.B.Divn, CWC, Jalpaiguri, vide T.O.Order No.1/4(B)/95-BBB/2580-84 dt. 13.11.95 may be relieved immediately.
- ✓ 6. Person Concerned.
7. Office Order File.
8. File No. 1/4(B)/95-NERO

Annex - VI

24

The Chief Engineer,
Central Water Commission,
Brahmaputra Barak Basin,
Jamiransion, Nongshillong,
Shillong-14 (Meghalaya).
(Through Properchannel)

Subject:-Appeal for retaining in posting place at Sankosh Inv.
Sub Division, No. III, Alipurduar.

Ref :-No.2(2)/SANKOSH-36/1996-97, dt. 9th April, 1996.

Sir,

Reference is invited to the above, it is intimated that I have been posted in the Sankosh Inv. Sub. Division No. III, CWC, Alipurduar since Dec'94 after spending 8 years (Eight) 4 (Four) month in Golaghat G & D site under Bhansiri (South) Kapili Sub. Division at Nowgao in northeastern Region.

Sir, myself and my wife is now undergoing a specialized treatment at Siliguri since we have no issue after 5 years of marriage and, the treatment will require some longer time. In this juncture my transfer to Koldyng site under North Eastern Inv. Division No. II, CWC, Tezabawk, Aizawl-17 (MIZORAM). will/ may fetch a disaster in my family life.

Further it is also intimated that, I have worked as a Junior Engineer (H.O.) in Alipurduar Sub. Division almost since my joining and spent only an year here, hence your kind self is requested to retain me under this Sub. Division to enable me to perform my duty in Office as well as to attend Family problem.

Considering above it is anticipated that a life saving help will be bestowed.

Yours faithfully

(Signature) 23.4.96
(A. K. DAS) J.E. (HO)
Sankosh Inv. Sub. Division No. III.
Central Water Commission, Alipurduar.

Copy to:-

Advance copy to the Chief Engineer, CWC, BBH, Shillong for information and necessary action please.

*Attended
Adv. Sub. Div.
Adv. CWC*

(Signature) 23.4.96
(A. K. DAS) J.E. (HO).